

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 428 of 2025**

**IN THE MATTER OF:**

**Sunil Balkrishna Shinde**

**...Appellant**

**Versus**

**GPLD Infra Projects Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Sandeep Bajaj, Mr. Harshvardhan Bhende, Mr. Varun Kalra, Mr. Omkar Devasthale, Ms. Shwetal Shepal, Ms. Aakansha Nehra, Ms. Arushi Vig, Advocates.**

**For Respondents :**

**ORDER**  
**(Hybrid Mode)**

**11.03.2025:** Learned counsel for the Appellant submits that as per own calculation given by the Operational Creditor out of amount of Rs.1,44,00,648/- claimed by the Operational Creditor in Part IV, an amount of Rs.76,31,711/- was GST payment, which was required to be paid by the Operational Creditor as per the Purchase Order. It is submitted that the Corporate Debtor never denied payment of any obligation due and amount was withheld because GST payment was not made by the Operational Creditor. Learned counsel for the Appellant submits that Appellant is ready to deposit the amount claimed in Part IV of the application within a week from today.

Considering the submission made by learned counsel for the Appellant we are of the view that subject to deposit of the amount of Rs.1,44,00,648/-

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within one week from today, in the name of Registrar, NCLAT in an interest bearing account, no steps shall be taken in pursuance of the impugned order.

Issue notice. Requisites along with process fee be filed within three days. Let Reply be filed within three weeks. Rejoinder be filed within two weeks thereafter.

List this Appeal on **22.04.2025**.

We further direct that the Corporate Debtor shall be kept as a going concern and necessary liabilities of payments of interest etc. shall be discharged to the Bank.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Arun Baroka]**  
**Member (Technical)**

*Archana/nn*